

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

May 10, 1957

No. 1

1. Silence

To mark the solemn occasion of the first sitting of Second Lok Sabha, Members stood in silence for two minutes.

2. Panel of Chairmen

The Speaker *pro tem* informed the House that he had appointed Pandit Thakur Das Bhargava and Shri Frank Anthony as Members of the Panel of Chairmen.

3. Oath or Affirmation.

456 Members including 3 nominated Members made oath or affirmation as follows:—

224 in Hindi

154 in English

23 in Bengali

13 in Oriya

12 in Tamil

8 in Marathi

7 in Kannada

6 in Urdu

4 in Sanskrit

4 in Telegu and

1 in Punjabi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-30 P.M.)

(Lok Sabha adjourned till 4 P.M. on Saturday, the 11th May, 1957)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 11, 1957

No. 2

1. Oath or Affirmation

8 Members made oath or affirmation as follows:—

3 in Hindi

3 in English

1 in Bengali and

1 in Telugu

2. Adjournment Motions

The adjournment motions given notice of by Sarvashri Tridib Kumar Chaudhuri, Subiman Ghose and Aurobindo Ghosal regarding (i) Scarcity conditions in West Bengal; and (ii) relief by Government to refugees from Bettiah were postponed for consideration till the 13th May, 1957.

3. Motion for Election of Speaker

Shri Jawaharlal Nehru moved the following motion:—

“That Shri M. Ananthasayanam Ayyangar, a member of this House, be chosen as the Speaker of this House.”

Shri Satyanarayan Sinha seconded the motion.

[P.T.O.]

The motion was adopted and Shri M. Ananthasayanam Ayyangar was chosen as the Speaker.

Shri Jāwaharlal Nehru, Shri Shripad Amrit Dange and Shri Jaipal Singh conducted Shri M. Ananthasayanam Ayyangar to the Chair.

4. Felicitations to the Speaker on his Election

The following members offered felicitations to the Speaker on his election:—

- (1) Shri Jawaharlal Nehru.
- (2) Seth Govind Das.
- (3) Shri Shripad Amrit Dange.
- (4) Shri J. B. Kripalani.
- (5) H. H. Maharaja Sri Karni Singhji of Bikaner.
- (6) Raja Mahendra Pratap.
- (7) Shri Vijayram Raju.
- (8) Shri Pratap Keshari Deo.

The Speaker in reply thanked the members.

(Lok Sabha adjourned till half an hour after the President's address on Monday, the 13th May, 1957).

M. N. KAUL,
Secretary.

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LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

May 13, 1957

No. 3

1. Oath or Affirmation

8. Members made Oath or Affirmation as follows:—

- 5 in English.
- 2 in Hindi and
- 1 in Malayalam.

2. President's Address—Laid on the Table

Secretary laid on the Table of Lok Sabha a copy of the President's Address to both the Houses of Parliament assembled together on the 13th May, 1957.

3. President's assent to Bills

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the Fifteenth Session of First Lok Sabha and assented to by the President since a report was last made to First Lok Sabha on the 18th March, 1957:—

- (1) The Appropriation Bill, 1957.
- (2) The Appropriation (No. 2) Bill, 1957.
- (3) The Appropriation (Vote on Account) Bill, 1957.
- (4) The Kerala Appropriation Bill, 1957.
- (5) The Finance Bill, 1957.
- (6) The Appropriation (Railways) Bill, 1957.
- (7) The Prevention of Corruption (Amendment) Bill, 1957.
- (8) The Kerala Appropriation (Vote on Account) Bill, 1957.
- (9) The Appropriation (Railways) Vote on Account Bill, 1957.

[P.T.O.]

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the Fifteenth Session of First Lok Sabha and assented to by the President since a report was last made to First Lok Sabha on the 18th March, 1957:—

- (1) The Sea Customs (Amendment) Bill, 1957.
- (2) The Foreigners Laws (Amendment) Bill, 1957.

4. Adjournment Motions

(1) After the statements made by the Prime Minister and the Minister of Rehabilitation the speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Tridib Kumar Chaudhuri, Subiman Ghose and Aurobindo Ghosal regarding relief by Government to refugees from Bettiah.

(2) In view of the statement promised to be made by the Minister of Food and Agriculture, the Speaker withheld his consent to the moving of adjournment motions given notice of by

- (i) Sarvashri Tridib Kumar Chaudhuri, Subiman Ghose and Aurobindo Ghosal, regarding scarcity conditions in West Bengal;
- (ii) Shri Shripad Amrit Dange and others, [Shrimati Renu Chakravartty, Sarvashri T. B. Vittal Rao, A. K. Gopalan, Surendranath Dwivedy, B. K. Gaikwad, Shibbanlal Saksena, R. Khadilkar, Sarjoo Pandey, T. C. M. Menon, T. Nagi Reddy, S. M. Banerjee, Indulal Yagnik and K. T. K. Thangamani] regarding the food situation in the country and the alleged famine conditions in many parts of the country;
- (iii) Shri Ramji Verma regarding the food situation in the eastern districts of Uttar Pradesh.

(3) The Speaker also withheld his consent to the moving of an adjournment motion given notice of by Shri Vijayram Raju regarding the removal of statues in Uttar Pradesh as the subject matter of the adjournment motion was the concern of the State Government.

(4) In view of the statement made by the Minister of Labour and Employment and Planning, the Speaker withheld his consent to the moving of adjournment motion given notice of by Shri S. C. C. Anthony Pillai regarding the alleged strike by the employees of Burmah Shell Oil Company.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of S.R.O. No. 815, dated the 16th March, 1957, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees Provident Funds Scheme, 1952.
- (2) A copy of each of the following Ordinances promulgated by the President since the dissolution of the First Lok Sabha under the provisions of Article 123(2)(a) of the Constitution:—
 - (i) The Life Insurance Corporation (Amendment) Ordinance, 1957 (No. 3 of 1957).
 - (ii) The Industrial Disputes (Amendment) Ordinance, 1957, (No. 4 of 1957).
- (3) A copy of the Notification No. 18.TAG(23)/54, dated the 11th June, 1956, under sub-section (3) of Section 52 of the Delhi Road Transport Authority Act, 1950, making certain further amendments to the Delhi Road Transport Authority (Functions and Duties of the General Manager and Chief Accounts Officer) Rules, 1952.
- (4) A copy of each of the following Notifications of the Ministry of Transport and Communications under Section 10 of the National Highways Act, 1956:—
 - (i) Notification No. S.R.O. 1180, dated the 13th April, 1957.
 - (ii) Notification No. S.R.O. 1181, dated the 13th April, 1957.
 - (iii) Notification No. S.R.O. 1182, dated the 13th April, 1957.
- (5) A copy of the Proclamation issued by the President on the 5th April, 1957, under Clause (3) of Article 356 of the Constitution revoking the Proclamation issued by him on the 1st November, 1956, in respect of the Kerala State.
- (6) A copy of the Notification No. S.R.O. 1303, dated the 27th April, 1957, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.

[P.T.O.]

6. Presentation of Petition

Shri T. N. Viswanatha Reddy presented a petition signed by a petitioner regarding the Press and Registration of Books Act, 1867, and amendment of the Indian Post Office Rules.

7. Government Bill introduced

The Coal Bearing Areas (Acquisition and Development) Bill, 1957.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th May, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 14, 1957

No. 4

1. Oath or Affirmation

Shri M. V. Krishnappa took Oath in Hindi, and then took his seat in the House.

2. Starred Questions

Twenty-one Starred Questions (Nos. 1, 3, 4—11 and 13—23) were put down on the order paper all of which were called. Starred Question No. 2 was transferred to the list of questions for the 20th May, 1957. Original notices of Starred Questions Nos. 1 and 10 were received in Hindi.

Eighteen Starred Questions (Nos. 1, 3, 4, 6—11, 13—16, 18—20, 22 and 23) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 5, 17 and 21 of which the questioners were absent, were laid on the Table.

3. Unstarred Questions

Sixteen Unstarred Questions (Nos. 1, 2 and 4—17) were put down on the order paper. Unstarred Question No. 3 was transferred to the list of questions for the 20th May, 1957. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Question

One Short Notice Question, regarding Indian Officials held by Lahore Police addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

5. Adjournment Motion

After the statements made by the Minister of Railways and the Prime Minister the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Shibbanlal Saksena regarding Government's decision about the recommendations of the Mahbubnagar Train Disaster Enquiry Commission.

6. Panel of Chairmen.

The Speaker informed the House that he had appointed the following Members as Members of the Panel of Chairmen:—

- (1) Sardar Hukam Singh
- (2) Pandit Thakur Das Bhargava
- (3) Shri Upendranath Barman
- (4) Shrimati Renu Chakravartty
- (5) Shri Frank Anthony
- (6) Shri A. M. Thomas.

7. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Reports:—

- (i) Annual Report of the Hindustan Insecticides Private Ltd. for 1955-56.
- (ii) Annual Report of the Hindustan Antibiotics Private Ltd. for 1955-56.

(2) A copy of the Notification No. S.R.O. 904, dated the 23rd March, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | |
|--|--|
| (i) First Statement. | Fifteenth Session, 1957 of the first Lok Sabha. |
| (ii) Supplementary Statement No. IV. | Fourteenth Session, 1956 of the first Lok Sabha. |
| (iii) Supplementary Statement No. XI. | Thirteenth Session, 1956 of the first Lok Sabha. |
| (iv) Supplementary Statement No. XVII. | Twelfth Session, 1956, of the first Lok Sabha. |

(v) Supplementary Statement Eleventh Session, 1955 of the
No. XIX. first Lok Sabha.

(vi) Supplementary Statement Tenth Session, 1955 of the
No. XXII. first Lok Sabha. . .

(4) A copy of the Notification No. 5(8)/57-KVE, dated the 23rd April, 1957 under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956.

(5) A copy of the Khadi and Village Industries Commission Rules, 1957 under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956.

(6) A copy of the Results of bye-elections held between the 31st July, 1955 and the 31st October, 1956.

(7) A copy of each of the following Notifications under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956:—

(i) Notification No. S.R.O. 2719, dated the 16th November, 1956.

(ii) Notification No. S.R.O. 3068, dated the 14th December, 1956

(iii) Notification No. S.R.O. 412, dated the 4th February, 1957.

(8) A copy of the Notification No. S.R.O. 140, dated the 10th January, 1957 under sub-section (3) of section 28 of the Representation of the People Act, 1950, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

(9) A copy of each of the following Notifications under sub-section (3) of Section 641 of the Companies Act, 1956:—

(i) Notification No. S.R.O. 1281, dated the 23rd April, 1957.

(ii) Notification No. S.R.O. 1435, dated the 7th May, 1957.

(10) A copy of the Companies (Appeals to the Central Government) Rules, 1957, under sub-section (3) of Section 642 of the Companies Act, 1956, published in the Notification No. S.R.O. 1380, dated the 4th May, 1957.

[P.T.O.]

8. Calling attention to matter of Urgent Public Importance

Shri S. V. Ramaswamy called the attention of the Minister of Food and Agriculture to the rise in food prices and steps taken by the Government in regard thereto.

The Minister of Food and Agriculture made a statement in regard thereto.

9. Motions for Election to Committees

(1) Shri Ajit Prasad Jain moved the following motion:—

“That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(2) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research.”

The motion was adopted.

(2) Shri M. V. Krishnappa moved the following motions:—

(i) “That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948, of the Ministry of Agriculture (now Food and Agriculture), as amended to date, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve for a period of three years as members of the National Food and Agriculture Organisation Liaison Committee.”

(ii) “That in pursuance of class (s) of Section 4 of the Indian Oilseeds Committee Act, 1946, (Act 9 of 1956), as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Central Oilseeds Committee.”

(iii) “That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolution No. F. 12-41/53-Com-II, dated the 22nd January,

1955 and Ministry of Agriculture Resolutions No. 6-146/56-Com. II, dated the 26th October, 1956 and 22nd March, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee."

The motions were adopted.

10. The Budget (Railways), 1957-58

Shri Jagjivan Ram presented a statement of estimated receipts and expenditure of the Government of India for the year 1957-58 in respect of Railways.

11. Motion in reply to the President's Address

Shri M. Thirumala Rao moved that an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957."

Shri Mathura Prasad Mishra seconded the motion.

Thirty-seven amendments were moved by:—

- (1) Shri T. B. Vittal Rao
- (2) Shrimati Parvathi M. Krishnan
- (3) Shri K. T. K. Tangamani
- (4) Shri M. R. Masani
- (5) Shri Frank Anthony
- (6) Shri Surendranath Dwivedy
- (7) Shri Nath Pai
- (8) Shri Sharaddhakar Supakar
- (9) Shri Surendra Mahanty
- (10) Shri Braj Raj Singh
- (11) Shri Shripad Amrit Dange
- (12) Shri Jagdish Awasthi
- (13) Shri Khushwaqt Rai
- (14) Shri Naushir Bharucha.

[P.T.O.]

- (15) Shri Uma Charan Patnaik
- (16) Shri Atal Bihari Vajpayee
- (17) Shri B. C. Kamble
- (18) Raja Mahendra Pratap
- (19) Shri Chintamani Panigrahi

The following members took part in the debate:--

- (1) Shri M. Thirumala Rao
- (2) Shri Mathura Prasad Mishra
- (3) Shri Shripad Amrit Dange
- (4) Shri H. C. Heda
- (5) Shri Uma Charan Patnaik
- (6) Shri Brajeshwar Prasad
- (7) Shri M. R. Masani
- (8) Shri H. C. Dasappa
- (9) Shri Raghbir Sahai
- (10) Shri Narayan Ganesh Goray
- (11) Raja Mahendra Pratap
- (12) Shri Muhammed Khuda Bukhsh
- (13) Shri Braj Raj Singh
- (14) Shri Ramsingh Bhai Varma
- (15) Shri Jagdish Awasthi
- (16) Shri K. R. Achar
- (17) Shri Chintamani Panigrahi
- (18) Shri Ram Sewak Yadav

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th May, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 15, 1957

No. 5

1. Oath or Affirmation

4. Members made and subscribed an oath in Hindi and took their seats in the House.

2. Starred Questions

40 Starred Questions (Nos. 24—46, 46A and 47—62) were put down on the order paper out of which 22 were called. Starred Question No. 29 was held over and transferred to the list of questions for the 20th May, 1957. Original notices of Starred Questions Nos. 36, 43, 47, 55 and 62 were received in Hindi.

22 Starred Questions (Nos. 24—28, and 30—46) were orally answered and supplementary questions were asked on 21 of them. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

15 Unstarred Questions (Nos. 18—32) were put down on the order paper. Original notices of Unstarred Questions Nos. 22 and 28 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1957-58, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of the Annual Report of the Hindustan Shipyard Private Limited for the year 1955-56.

[P.T.O.]

(3) A copy of each of the following papers in respect of the Delhi Road Transport Authority for the year 1954-55, under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:—

- (i) Balance Sheets.
- (ii) Profit and Loss Accounts together with Operating Accounts.
- (iii) Financial Review by the General Manager.
- (iv) Audit Reports on the Annual Accounts.

5. Motion in reply to the President's address

Further discussion on the following motion and the amendments thereto, moved on the 14th May, 1957, continued:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957.”

Ten further amendments were moved by—

- (1) Shri Badakumar Pratap Ganga Deb Bamra.
- (2) H. H. Maharaja Pratap Keshri Deo.
- (3) Shri J. M. Mohamed Imam.
- (4) Shri Yadav Narayan Jadhav.
- (5) Shri T. C. N. Menon.
- (6) Shri Vijayram Raju.
- (7) Shri Shibbanlal Saksena.

The following members took part in the debate:—

- (1) Shri J. B. Kripalani.
- (2) Dr. Ram Subhag Singh.
- (3) Shri A. K. Gopalan.
- (4) Shri Frank Anthony.
- (5) Shri Banarsi Prasad Sinha.
- (6) Shri Ajit Singh Sarhadi.
- (7) Swami Ramananda Tirtha.
- (8) Shri Santosh Kumar Banerjea.
- (9) Shri Naushir Bharucha.
- (10) Shri Surendra Mahanty.
- (11) Lala Achint Ram.

- (12) Shri B. Bhagavati.
- (13) Shri Atal Bihari Vajpayee.
- (14) Shrimati Renuka Ray.

The discussion was not concluded.

(Lok Sabha adjourned at 4-35 P.M. and reassembled at 5 P.M.)

6. The Budget (General), 1957-58

Shri T. T. Krishnamachari presented a statement of the estimated receipts and expenditure of the Government of India for the year 1957-58.

7. Government Bills introduced

- (1) The Finance (No. 2) Bill, 1957.
- (2) The Wealth Tax Bill, 1957.
- (3) The Expenditure Tax Bill, 1957.
- (4) The Railway Passenger Fares Bill, 1957.
- (5) The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th May, 1957.)

CORRIGENDA

(i) In Bulletin—Part I dated the 10th May, 1957 page 1, under item No. 3, in line 2, *after* 'as follows' *add* 'and took their seats in the House'.

(ii) In Bulletin—Part I dated the 11th May, 1957, page 2, under item No. 1, in line 1, *after* 'as follows' *add* 'and took their seats in the House'.

(iii) In Bulletin—Part I dated the 13th May, 1957, page 4, under item No. 1, in line 1, *after* 'as follows' *add* 'and took their seats in the House'.

(iv) In Bulletin—Part I dated the 14th May, 1957, page 8, under item No. 1, in line 1, *omit* 'ten'.

(v) In Bulletin—Part I dated the 14th May, 1957, page 11, under item No. 9 Subpara (2) (ii), in line 1, *for* 'class' *read* 'clause'.

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 16, 1957

No. 6

1. Oath or Affirmation

Shri Dasaratha Deb made and subscribed an affirmation in English and took his seat in the House.

2. Starred Questions

Forty-three Starred Questions (Nos. 63—86, 89—96 and 98—108) were put down on the order paper out of which 21 were called. Starred Question No. 87 was transferred to the list of questions for the 22nd May, 1957. Starred Question No. 97 was withdrawn by the Members. Original notices of Starred Questions Nos. 63, 74, 75, 86, 99 and 107 were received in Hindi.

Twenty-one Starred Questions (Nos. 63—82 and 92) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Seventeen Unstarred Questions (Nos. 33—36 and 38—50) were put down on the order paper. Unstarred Question No. 37 was transferred to the list of questions for the 22nd May, 1957. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Question

One Short Notice Question, regarding Pakistan Propaganda against India addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Khushwaqt Rai and Shibban Lal Saksena regarding sugarcane prices as no urgency was involved in the matter.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil) 1956—Part I, under Article 151(1) of the Constitution.
- (2) A copy of the Notification No. 29(5)/57-MIV, dated the 6th April, 1957, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (3) A copy of the Notification No. S.R.O. 1487, dated the 11th May, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- (4) A copy of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, published in the Notification No. S.R.O. 891, dated the 23rd March, 1957.

7. Statement by the Minister of Labour and Employment and Planning.

The Minister of Labour and Employment and Planning made a statement regarding the industrial dispute between the Burmah Shell Oil Storage and Distributing Company Ltd., and the Petroleum Workers' Union.

8. Motion in reply to the President's Address

Further discussion on the following motion moved on the 14th May, 1957, and amendments thereto moved on the 14th and 15th May, 1957, continued:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957.”

One further amendment was moved by Shri Narayan Ganesh Gorey.

The following members took part in the debate:—

- (1) Shri Jawaharlal Nehru.
- (2) Shrimati Renu Chakravartty.
- (3) Shri G. S. Musafir.
- (4) Shri Ansar Harvani.
- (5) H. H. Maharaja Pratap Keshari Deo.
- (6) Shri B. C. Kamble.
- (7) Shri Ajit Prasad Jain.
- (8) Rani Manjula Devi.
- (9) Shri Shibban Lal Saksena.
- (10) Pandit Krishna Chandra Sharma.
- (11) Shri Dodda Thimmaiah.
- (12) Shri Indulal Kanaiyalal Yajnik.
- (13) Pandit Thakur Das Bhargava.
- (14) Shri Nath Pai.
- (15) Kumari Maniben Vallabhbhai Patel.
- (16) Pandit Brij Narayan "Brijesh".
- (17) Shri K. G. Deshmukh.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th May, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 17, 1957

No. 7

1. Oath or Affirmation

Three Members made and subscribed an oath or affirmation as follows and took their seats in the House:—

Two in English and

One in Hindi.

2. Starred Questions

Twenty-nine Starred Questions (Nos. 109—120 and 122—138) were put down on the order paper out of which twenty-four were called, Original notices of Starred Questions Nos. 109 and 118 were received in Hindi.

Twenty-one Starred Questions (Nos. 109—114, 116—120, 123—127 and 129—133) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 115, 122 and 128 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Ten Unstarred Questions (Nos. 51—60) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain amendments to the Employees' Provident Funds Scheme, 1952:—
 - (i) Notification No. S.R.O. 1337, dated the 27th April, 1957.
 - (ii) Notification No. S.R.O. 1363, dated the 29th April, 1957.
- (2) A copy of the Notification No. AR/1937(29), dated the 20th February, 1957, together with the Explanatory Note, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, making certain further amendment to the Indian Aircraft Rules, 1937.

[P.T.O.]

- (3) A copy of each of the following notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—
- (i) Notification No. F. 12(156)/50-MT&CE, dated the 27th October, 1956.
 - (ii) Notification No. F. 12(155)/56-MT&CE, dated the 22nd January, 1957.
 - (iii) Notification No. F. 12(18)/53-MT&CE, dated the 22nd January, 1957.
 - (iv) Notification No. F. 12(130)/56-MT&CE, dated the 14th March, 1957.
 - (v) Notification No. F. 21(41)/56-MT&CE, dated the 22nd February, 1957.
 - (vi) Notification No. F. 12(64)/54-MT&CE, dated the 23rd February, 1957.
 - (vii) Notification No. F. 12(72)/51-MT&CE, dated the 23rd February, 1957.
 - (viii) Notification No. F. 12(154)/56-MT&CE, dated the 1st April, 1957.
 - (ix) Notification No. F. 12(25)/52-MT&CE, dated the 4th April, 1957.
 - (x) Notification No. F. 12(32)/57-MT&CE, dated the 4th April, 1957.
 - (xi) Notification No. F. 12(31)/53-MT&CE, dated the 20th April, 1957.
- (4) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report (1956) of the Tariff Commission on the continuance of protection to the Cocoa Powder and Chocolate Industry.
 - (ii) Government Resolution No. 12(4)TB/56, dated the 30th April, 1957.
 - (iii) Government Notification No. 12(4)TB/56, dated the 30th April, 1957.
 - (iv) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) to (3) above could not be laid within the period prescribed under the said section.

(v) Report (1957) of the Tariff Commission on the continuance of protection to the Calcium Lactate Industry.

(vi) Government Resolution No. 37(1)TP/57, dated the 7th May, 1957.

5. Statement re: Order of Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 20th May, 1957.

6. Motions for Election to Committees

Dr. K. L. Shrimali moved the following motions:—

- (i) "That in pursuance of sub-clause (xviii) of clause (i) of Statute 8 of the Statutes of the Aligarh Muslim University the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the Aligarh Muslim University."
- (ii) "That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi."
- (iii) "That in pursuance of sub-clause (xvii) of clause (1) of Statute 14 of the Statutes of the Banaras Hindu University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the Banaras Hindu University."
- (iv) "That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951, (Act XXIX of 1951) read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Samsad (Court) of the Visva-Bharati."

[P.T.O.]

7. Motion for Election of Deputy Speaker

Maulana Abul Kalam Azad moved the following motion:—

“That Sardar Hukam Singh, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Satya Narayan Sinha seconded the motion.

The motion was adopted and Sardar Hukam Singh was chosen as the Deputy Speaker.

The Speaker, Maulana Abul Kalam Azad, Sarvashri Shripad Amrit Dange, Frank Anthony, J. B. Kripalani and Braj Raj Singh offered felicitations to the Deputy Speaker on his election who thanked the House in reply.

8. Government Bill introduced

The Industrial Disputes (Amendment) Bill, 1957.

9. Statement re: Ordinance—Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1957, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Motion in reply to the President's Address

Further discussion on the following motion moved on the 14th May, 1957, and amendments thereto moved on the 14th, 15th and 16th May, 1957, continued:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957.”

Shri Govind Ballabh Pant replied to the debate.

On the amendment moved by Shri Naushir Bharucha, the House divided, Ayes 79; Noes 246. The amendment was accordingly negatived.

On the amendment moved by Shri Shripad Amrit Dange the House divided Ayes 68; Noes 223. The amendment was accordingly negatived.

On the amendment moved by Shri Narayan Ganesh Goray the House again divided, Ayes 75; Noes 230. The amendment was accordingly negatived.

All the other amendments were not pressed...

The motion was adopted.

11. Government Bill under consideration.

The Coal Bearing Areas (Acquisition and Development) Bill, 1957.

The motion for consideration of the Bill was moved by **Sardar Swaran Singh**.

The following members took part in the debate:—

- (1) **Shri T. B. Vittal Rao.**
- (2) **Shri Naushir Bharucha.**
- (3) **Shri Ahmed Mohiuddin.**
- (4) **Pandit Thakur Das Bhargava.**
- (5) **Shri Mohammad Tahir.**

Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted.

12. Private Member's Resolution under consideration.

Shri K. K. Warior moved the following Resolution:—

“This House is of opinion that a Second Pay Commission should be appointed to go into the question of the pay structure and service conditions of the Union Government employees so as to bring them in conformity with the country's ideal of socialist pattern of society.”

The Speech of **Shri K. K. Warior** was not concluded.

• 13. Obituary Reference

The Speaker made a reference to the passing away of **Shri Har Govind Pant** who was a sitting member of Lok Sabha.

Thereafter Members stood in silence for a minute and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th May, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May, 20, 1957

No. 8

1. Oath or Affirmation

Shri Chandra Shankar made and subscribed an oath in Hindi and took his seat in the House.

2. Starred Questions

Forty-seven Starred Questions (Nos. 138A, 139—166, 168—178, 180—186) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 150, 154, 156, 164, 169, 170, 176, 184 and 186 were received in Hindi. Nineteen Starred Questions (Nos. 138A, 139—145, 147—152, 154—157 and 169) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 146 and 153 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Thirty Unstarred Questions (Nos. 61—90) were put down on the order paper. Original notices of Unstarred Questions Nos. 76, 84, 86 and 90 were received in Hindi. Replies to Unstarred Questions were laid down on the Table.

4. Short Notice Questions

One Short Notice Question, regarding steps taken to prevent spread of influenza to India addressed to the Minister of Health was asked. It was orally answered and supplementary questions were also asked and answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications, under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) Notification No. S.R.O. 2735, dated the 24th November, 1956, making certain amendment to Schedule III-C, to the Indian Police Service (Pay) Rules, 1954.

[P.T.O.]

- (ii) Notification No. S.R.O. 275, dated the 26th January, 1957, making certain amendment to the All India Services (Provident Fund) Rules, 1955.
 - (iii) Notification No. S.R.O. 348, dated the 2nd February, 1957, making certain amendments to the All India Services (Leave) Rules, 1955.
 - (iv) Notification No. S.R.O. 539, dated the 23rd February, 1957, making certain amendment to Schedule III-B to the Indian Police Service (Pay) Rules, 1954.
 - (v) Notification No. S.R.O. 855, dated the 23rd March, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
 - (vi) Notification No. S.R.O. 856, dated the 23rd March, 1957, making certain amendment to the All India Services (Conduct) Rules, 1954.
 - (vii) Notification No. S.R.O. 1152, dated the 13th April, 1957, making certain amendment to Schedule III-C to the Indian Police Service (Pay) Rules, 1954.
 - (viii) Notification No. S.R.O. 1370, dated the 4th May, 1957, making certain amendment to the Indian Administrative Service (Recruitment) Rules, 1954.
 - (ix) Notification No. S.R.O. 1371, dated the 4th May, 1957, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.
 - (x) Notification No. S.R.O. 1372, dated the 4th May, 1957, making certain amendments to the All India Services (Conduct) Rules, 1954.
- (2) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (i) Notification No. S.R.O. 1040-A, dated the 6th April, 1957.
 - (ii) Notification No. S.R.O. 1040-B, dated the 6th April, 1957.

6. President's Message.

The Speaker communicated to Lok Sabha the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 13th May, 1957."

7. Statement by Minister of Finance

The Minister of Finance made a statement regarding certain changes in the Finance (No. 2) Bill, 1957.

8. Report of Estimates Committee—Laid on the Table

Secretary made a statement regarding Sixty-eighth Report of the Estimates Committee on the Ministry of Defence—Ordnance Factories (Stores, Plant and Machinery and Production) and also laid on the Table a copy of the Report.

9. Report of Public Accounts Committee—Laid on the Table

Secretary made a statement regarding Twenty-fifth Report of the Public Accounts Committee on the import and sale of Japanese cloth and also laid on the Table a copy of the Report.

10. Calling Attention to matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Defence to the token strike by Naval Dockyard workers of Bombay on the 17th May, 1957.

The Deputy Minister of Defence made a statement in regard thereto.

11. Government Bills Introduced

- (1) The Life Insurance Corporation (Amendment) Bill, 1957.
- (2) The Reserve Bank of India (Amendment) Bill, 1957.
- (3) The State Bank of India (Amendment) Bill, 1957.

12. Statement re: Ordinance—Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Life Insurance Corporation (Amendment) Ordinance, 1957, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Government Bills Passed

- (1) *The Coal Bearing Areas (Acquisition and Development) Bill, 1957.*

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 28 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

[P.T.O.]

On the motion moved by Shri Keshava Deva Malaviya that the Bill be passed, the following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Dr. G. S. Melkote
- (3) Shri Naushir Bharucha.
- (4) Shri Keshava Deva Malaviya.

The motion was adopted and the Bill was passed.

(2) *The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Dr. A. Krishnaswami
- (3) Shri J. M. Mohamed Imam
- (4) Shri V. P. Nayar
- (5) Shri Biren Roy
- (6) Shri S. Easwara Iyer

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

(3) *The Industrial Disputes (Amendment) Bill, 1957.*

The motion for consideration of the Bill was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri N. Keshava
- (3) Shri S. M. Banerjee
- (4) Shri Naushir Bharucha
- (5) Shri Kashi Nath Pandey
- (6) Shri K. T. K. Tangamani

- (7) Shri B. S. Murthy
- (8) Shri B. C. Kamble
- (9) Shri Shripad Amrit Dange

Shri Gulzarilal Nanda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 were adopted.

Clause 3 was adopted as amended.

Clause 1 was also adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Gulzarilal Nanda.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st May, 1957.)

CORRIGENDUM

In Bulletin—Part I dated the 17th May, 1957, page 22, item No. 6, after the last line, add 'The motions were adopted.'

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 21, 1957

No. 9

1. Starred Questions

Forty-one Starred Questions (Nos. 187—206, 208—210 and 212—229) were put down on the order paper out of which nineteen were called. Starred Question No. 207 was transferred to the list of questions for the 28th May, 1957. Starred Question No. 211 was withdrawn by the Member. Original notices of Starred Questions Nos. 197—199, 203, 217 and 229 were received in Hindi.

Eighteen Starred Questions (Nos. 187—194 and 196—205) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 195 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Forty-three Unstarred Questions (Nos. 91—133) were put down on the order paper. Original notices of Unstarred Questions Nos. 100, 119, 120, 129 and 133 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

Shri Govind Ballabh Pant, Shri Jawaharlal Nehru and the Speaker made references to the passing away of Shri T. Prakasam.

Thereafter Members stood in silence for a minute as a mark of respect.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Order No. 3(1)-CL-VI/57, dated the 30th March, 1957, under sub-section (4) of Section 89 of the Companies Act, 1956.

[P.T.O.]

- (2) A copy of Direction No. 63A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Statement regarding Demands for Excess Grants for 1953-54

Shri B. R. Bhagat presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1953-54.

6. Calling Attention to matter of Urgent Public Importance

Shri Khushwaqt Rai called the attention of the Minister of Food and Agriculture to the situation resulting from reduction in sugar-cane prices in Bihar and Uttar Pradesh and its inadequate supply to mills.

The Deputy Minister of Food made a statement in regard thereto.

7. Motions for Election to Committees

- (1) Shri V. K. Krishna Menon moved the following motion:—

“That, in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948), as amended by the National Cadet Corps (Amendment) Act, (Act LVII of 1952), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee of the National Cadet Corps for a term of one year.”

The motion was adopted.

- (2) Shri D. P. Karmarkar moved the following motion:—

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the said Institute.”

The motion was adopted.

8. The Budget (Railways) 1957-58

General Discussion on the Budget (Railways) 1957-58 commenced.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange.
- (2) Shri Tridib Kumar Chaudhuri.
- (3) Shri Sinhasan Singh.

- (4) Shri Ajit Singh.
- (5) Seth Achal Singh.
- (6) Shri Diwan Chand Sharma.
- (7) Shri R. K. Khadilkar.
- (8) Shri Amjad Ali.
- (9) Shri Mulchand Dube.
- (10) Shri C. R. Narasimhan.
- (11) Shri Vijayram Raju.
- (12) Shri N. R. M. Swamy.
- (13) Shri A. E. T. Barrow.
- (14) Shri Ram Krishan.
- (15) Shri Resham Lal Jangde.
- (16) Shri K. T. K. Tangamani.
- (17) Shri Rup Narain.
- (18) Shri K. R. Achar.
- (19) Swami Ramananda Tirtha.
- (20) Shri Naushir Bharucha.
- (21) Shri Prafulla Chandra Borooha.
- (22) Shri Feroze Gandhi (speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd May, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 22, 1957

No. 10

1. Oath or Affirmation

Shri Bimal Comar Ghose made and subscribed an affirmation in Bengali and took his seat in the House.

2. Starred Questions

Fifty-one Starred Questions (Nos. 230—280) were put down on the order paper out of which 32 were called. Original notices of Starred Questions Nos. 230, 243, 256, 259, 261, 262 and 274 were received in Hindi.

Twenty-seven Starred Questions (Nos. 230, 232—234, 236—246, 248, 250 and 252—261) were orally answered and supplementary questions were asked on twenty-five of them. Replies to the remaining questions (including Starred Questions Nos. 231, 235, 347, 249, and 251 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Thirty-six Unstarred Questions (Nos. 134—169) were put down on the order paper. Original notices of Unstarred Questions Nos. 150, 159, 166, 169 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Question

One Short Notice Question, regarding Indians in Ceylon addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri B. C. Kamble and others regarding the alleged harassment at Aligarh of Scheduled Castes who embraced Buddhism, as the subject matter of the adjournment motion was the concern of the State Government.

[P.T.O.]

6. Papers laid on the Table.

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—
 - (i) Notification No. S.R.O. 300/R.Amdt.XI, dated the 26th January, 1957.
 - (ii) Notification No. S.R.O. 382/R.Amdt.XII, dated the 2nd February, 1957.
 - (iii) Notification No. S.R.O. 434/R.Amdt.XIII, dated the 9th February, 1957.
- (2) A copy of the Notification No. S.R.O. 667, dated the 2nd March, 1957, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.
- (3) A copy of the brochure regarding the National Instruments Factory, Calcutta.

7. Calling Attention to matter of Urgent Public Importance.

Shri Raghunath Singh called the attention of the Minister of Transport and Communications to the 'Go-slow' action of telegraph workers.

The Minister of Transport and Communications made a statement in regard thereto.

8. Government Bill Introduced.

The Central Sales Tax (Amendment) Bill, 1957.

9. Budget (Railways) 1957-58.

General Discussion on the Budget (Railways), 1957-58 continued.

The following members took part in the debate:—

- (1) Shri Feroze Gandhi.
- (2) Shri Frank Anthony.
- (3) Shrimati Sucheta Kripalani.
- (4) Dr. A. Krishnaswami.
- (5) Shri T. Sanganna.
- (6) Shri Vutukuru Rami Reddy.
- (7) Shri N. Siva Raj.
- (8) Shri Bhagwan Din.
- (9) Shri P. C. Bose.
- (10) Shri P. K. Kodiyan.
- (11) Shri Chapala Kanta Bhattacharyya.

- (12) Shri Bishwa Nath Roy
- (13) Shri Pramathanath Banerjee.
- (14) Shri Mohammad Tahir.
- (15) Shri Satis Chandra Samanta (Speech Unfinished).

The discussion was not concluded.

10. Government Resolution *re. Thermo-nuclear Test Explosions—* **Adopted.**

Shri V. K. Krishna Menon moved the following Resolution:—

- “This House views with anxiety and concern the continued development and production of nuclear and thermo-nuclear weapons of mass destruction which if employed in any armed conflict, would spell the destruction of mankind and civilization.
- (2) This House expresses its more immediate and grave concern about the present menace arising from the harmful and unpredictable effects of radiation consequent on the continuing explosions of nuclear and thermo-nuclear weapons for test purposes which are carried out by the United States, the Soviet Union and the United Kingdom.
 - (3) This House regrets and deplors that despite the declared intentions of all nations not to embark upon war and in the face of the mounting opinion and anxiety in the world in regard to the grave and growing menace of these tests of nuclear and thermo-nuclear weapons, to the present and the future of mankind, the Great Powers concerned have not abandoned their programmes of such test-explosions. These have already proved injurious to populations in lands both far and near to the location of such tests and dangerously pollute the world's air and water and threaten the present and future generations with known and unknown risks and consequences.
 - (4) This House further expresses its considered opinion that the proposals at present canvassed for the so-called Limitation and Registration of these tests will not help to rid the world of the dreadful consequences of radiation to present and future generations, nor pave the way to the abandonment of these weapons of mass destruction. On the other hand, such regularisation would tend to make thermo-nuclear war seem more legitimate and to appear to have the sanction of the world community.
 - (5) This House earnestly appeals to each and all of the three Great Powers concerned at least to suspend without further delay their programmes for the explosions for test purposes of nuclear and thermo-nuclear weapons

[P.T.O.]

pending agreement on their discontinuance and the abandonment of the production and stock-piling of such weapons.

- (6) This House considers that if any or all the Powers concerned take the initiative or agree to the suspension of their test-explosions, a substantial contribution would be made to rid the world of the fear which has led to the present armaments race and open the way for the lowering of tensions, progress towards disarmament and international co-operation and peace."

Fifteen amendments were moved by—

- (1) Shri Naushir Bharucha.
- (2) Shri Raghunath Singh.
- (3) Shri Shree Narayan Das.
- (4) Shri Harish Chandra Mathur.
- (5) Shrimati Ila Palchoudhury.
- (6) Shri Venketrao Shriniwasrao Naldurgker.
- (7) Shri Diwan Chand Sharma.
- (8) Shri Shraddhakar Supakar.
- (9) Shri H. C. Dasappa.
- (10) Shrimati Parvathi M. Krishnan.
- (11) Shri Uma Charan Patnaik.
- (12) Shri Radha Raman.
- (13) Shri Brajeshwar Prasad.
- (14) Rani Manjula Devi.
- (15) Shri N. Siva Raj.

An amendment given notice of by Shri Hem Barua was disallowed.

The following members took part in the debate:—

- (1) Shrimati Paravathi M. Krishnan.
- (2) Shri Nath Pai.
- (3) Shri Vijayram Raju.
- (4) Shri Shraddhakar Supakar.
- (5) Shri Joachim Alva.

Shri Jawaharlal Nehru replied to the debate.

The amendments moved were not pressed.

The Resolution was adopted.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd May, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 23, 1957

No. 11

1. Starred Questions

Forty-four Starred Questions (Nos. 281—298, 300—325) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 286, 293, 296, 301, 312, 321 and 324 were received in Hindi.

Twenty-four Starred Questions (Nos. 281—288, 290—298, 300—304, 315 and 318) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 289 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 170—203 and 205—208) were put down on the order paper. Original notices of Unstarred Questions Nos. 174, 181, 182, 188, 190, 197, 198, 202 and 208 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Order for 100 Diesel Locomotives and Sugarcane Crop in North Bihar addressed to the Ministers of Railways and Food and Agriculture respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of the Notification No. S.R.O. 908, dated the 23rd March, 1957, making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956, was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[P.T.O]

5. Budget (Railways) 1957-58

General Discussion on the Budget (Railways) 1957-58 continued.

The following members took part in the debate:—

- (1) Shri Satis Chandra Samanta.
- (2) Shri Mahavir Tyagi.
- (3) Dr. G. S. Melkote.
- (4) Shri Mool Chand Jain.
- (5) Dr. K. Atchamamba.
- (6) Shri C. R. Pattabhi Raman.
- (7) Shri Indulal Kanaiyalal Yajnik.
- (8) Shri Badakumar Pratap Ganga Deb Bamra.
- (9) Shri Jaswantraj Mehta.
- (10) Major Raja Bahadur Birendra Bahadur Singh.
- (11) Shri Uttamrao L. Patil.
- (12) Shri K. R. Sambandam.
- (13) Shri Kankipati Veeranna Padalu.
- (14) Pandit Brij Narayan "Brijesh".
- (15) Shri Purushottamdas R. Patel.
- (16) Shri R. Jagannath Rao.
- (17) Shri T. B. Vittal Rao.
- (18) Shri B. C. Kamble.
- (19) Shri Rameshwar Tantia.
- (20) Shri Rakhamaji Dhondiba.
- (21) Shri Mahendra Nath Singh.
- (22) Shri Rajendra Singh.

Shri Jagjivan Ram replied to the debate.

The discussion was concluded.

6. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the First Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th May, 1957).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 24, 1957

No. 12

1. Starred Questions

Forty-eight Starred Questions (Nos. 326 to 358 and 360 to 374) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 326, 335, 337 and 373 were received in Hindi.

Twenty Starred Questions (Nos. 326, 328 to 336, 338 to 345, 349 and 358) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 327 and 337 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-one Unstarred Questions (Nos. 209 to 224 and 226 to 240) were put down on the order paper. Unstarred Question No. 225 was transferred to the list of questions for the 30th May, 1957. Original notices of Unstarred Questions Nos. 209 and 233 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following notifications was laid on the Table under sub-section (4) of Section 43-B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953:—

- (1) Notification No. S.R.O. 1297, dated the 27th April, 1957, making certain amendments to the Customs Duties Drawback (Nitrous Oxide) Rules, 1955.
- (2) Notification No. S.R.O. 1300, dated the 27th April, 1957, making certain amendments to the Customs Duties Drawback (Cigarettes) Rules, 1955.

[P.T.O.]

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th May, 1957, Rajya Sabha had passed the Copyright Bill, 1957.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Copyright Bill, 1957, as passed by Rajya Sabha.

6. Statement re Order of Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 27th May, 1957.

7. Motions for Election to Committees

(1) Shri Manubhai Shah moved the following motion:—

“That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board.”

The motion was adopted.

(2) Shri M. V. Krishnappa moved the following motion:—

“That in pursuance of Rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Sugarcane Committee.”

The motion was adopted.

(3) Dr. Panjabrao S. Deshmukh moved the following motions:—

“That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 254/34/A, dated the 28th May, 1956, as amended by Ministry of Food and Agriculture Resolution No. NF/4-13/53-Com.II, dated the 17th December, 1955, the members of Lok Sabha do proceed to elect, in such manner

as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Jute Committee."

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Coconut Committee."

The motions were adopted.

(4) Shri Gulzarilal Nanda moved the following motion:—

"That in pursuance of clause (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Employees' State Insurance Corporation."

The motion was adopted.

(5) Shri Satya Narayan Sinha moved the following motions:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among their number to the members of the Committee on Estimates for the period commencing from the 1st June, 1957, to the 30th April, 1958."

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among their number to be members of the Committee on Public Accounts for the period commencing from the 1st June, 1957, to the 30th April, 1958."

The motions were adopted.

[P.T.O.]

8. Motion for Association of Members from Rajya Sabha with Public Accounts Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the period commencing from the 1st June, 1957, to the 30th April, 1958.”

The motion was adopted.

9. Motion re: First Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 23rd May, 1957.”

The motion was adopted.

10. Government Bill passed.

The Life Insurance Corporation (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha.
- (2) Shri S. C. Gupta.
- (3) Pandit Thakur Das Bhargava.
- (4) Shri Ranbir Singh Chaudhuri.
- (5) Shri Prabhat Kar.
- (6) Shri S. M. Banerjee.
- (7) Shri Radha Raman.
- (8) Shri Hem Barua.
- (9) Shri H. C. Dasappa.
- (10) Pandit Krishna Chandra Sharma.
- (11) Shri S. Easwara Iyer.
- (12) Shri H. C. Heda.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri T. T. Krishnamachari that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri S. C. Gupta.
- (2) Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

11. Private Members' Bills introduced

(1) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1957 (*Amendment of section 6*), by Shri N. Keshava.

(2) The Nationalisation of Light Railways Bill, 1957, by Shri Jhulan Sinha.

(3) The Central Government Servants (Option for joining Contributory Health Service Scheme) Bill, 1957, by Shri Jhulan Sinha.

(4) The Indian Penal Code (Amendment) Bill, 1952 (*Insertion of new section 427A*), by Shri Raghunath Singh.

12. Government Bills under consideration.

The motions for consideration of the following Bills were moved by Shri T. T. Krishnamachari:—

- (1) *The Reserve Bank of India (Amendment) Bill, 1957.*
- (2) *The State Bank of India (Amendment) Bill, 1957.*

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Bimal Comar Ghose
- (3) Shri Ahmed Mohiuddin
- (4) Shri Naushir Bharucha
- (5) Pandit Thakur Das Bhargava
- (6) Shri Shripad Amrit Dange
- (7) Shri Saif F. B. Tyabji
- (8) Shri H. C. Heda
- (9) Shri V. P. Nayar

[P.T.O.]

Shri T. T. Krishnamachari spoke in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th May, 1957).

CORRIGENDUM

In Bulletin—Part I, dated the 22nd May, 1957, page 33, under item No. 2, line 8, for '347' read '247'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 27, 1957

No. 13

1. Starred Questions

Fifty-eight Starred Questions (Nos. 375 to 379, 381 to 401, 403 to 410 and 412 to 435) were put down on the order paper out of which twenty-one were called. Starred Questions Nos. 380 and 402 were transferred to the list of questions for the 31st May and the 29th May, 1957, respectively. Original notices of Starred Questions Nos. 383, 390, 393, 395, 399, 424 and 434 were received in Hindi.

Twenty-one Starred Questions (Nos. 375 to 379, 381 to 395 and 412) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Thirty-six Unstarred Questions (Nos. 241 to 276) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Integrated Heavy Machine Building Plant addressed to the Minister of Commerce and Industry was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers, under Article 151

(1) of the Constitution:—

(i) Appropriation Accounts (Civil) 1954-55 (including *pro forma* commercial accounts) and the Audit Report 1956—Part II.

[P.T.O.]

(ii) Audit Report (Posts and Telegraphs) 1957—Part I.

- (2) A copy of the Notification No. S.R.O. 1268, dated the 20th April, 1957, under sub-section (2), of Section 20-A of the Press and Registration of Books Act, 1867, making certain amendment to the Registration of Newspapers (Central) Rules, 1956.
- (3) A copy of the Report of the Indian Government Delegation to the 39th Session of the International Labour Conference held at Geneva in June, 1956.
- (4) A copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957, under sub-section (3) of Section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.
- (5) A copy of each of the following Notifications under sub-section (4) of Section 43-B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953:—
 - (i) Notification No. S.R.O. 1298, dated the 27th April, 1957.
 - (ii) Notification No. S.R.O. 1299, dated the 27th April, 1957, containing Customs Duties Drawback (Pipe and Cigarette Tobacco) Rules, 1957.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Provisional Collection of Taxes (Temporary Amendment) Bill, 1957, passed by Lok Sabha on the 20th May, 1957.

6. Intimation re: Detention of Member of Parliament

The Speaker informed Lok Sabha that he had received the following telegram dated the 25th May, 1957, from the Additional District Magistrate, Kanpur City:—

District Magistrate on the 9th May, 1957. He is at present on his way to the District Jail, Kanpur where he will be lodged."

7. Statement by Minister of Health

The Minister of Health made a statement regarding the death of seven persons at the Coromation Pillar Sewage Treatment Plant, Delhi, on the 25th May, 1957.

8. Government Bills passed.

(1) The Reserve Bank of India (Amendment) Bill, 1957.

(2) The State Bank of India (Amendment) Bill, 1957.

Shri T. T. Krishnamachari concluded his speech in reply to the debate on the motions for consideration of the Bills moved on the 24th May, 1957.

The motions for consideration of the Bills were adopted and clause-by-clause consideration was taken up.

(1) The Reserve Bank of India (Amendment) Bill, 1957.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

(2) The State Bank of India (Amendment) Bill, 1957.

Clauses 2, 3 and 5 were adopted.

Clause 4 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

[P.T.O.]

9. Demands for Excess Grants for 1953-54.

The following Demands for Excess Grants for 1953-54, were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
I. EXPENDITURE MET FROM REVENUE		
		Rs.
1	Ministry of Commerce and Industry	13,999
25	Miscellaneous Expenditure under the Ministry of External Affairs	1,81,526
32	Payments to Other Governments, Departments etc. on account of the Administration of Agency Subjects and Management of Treasuries.	573
37	Superannuation Allowances and Pensions	8,51,416
40	Miscellaneous Adjustments between the Union and State Governments.	39,643
50	Public Health	1,58,10,262
53	Cabinet	1,30,850
104	Other Civil Works	10,71,297
II EXPENDITURE MET FROM CAPITAL		
126	Capital Outlay of the Ministry of Health	17,53,179
128	Capital Outlay on Broadcasting	8,22,014

One cut motion on Demand No. 128 was moved and not pressed.

10. Government Bill under consideration

The Central Sales Tax (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

Shri K. T. K. Tangamani took part in the debate.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Consideration of clause 4 was taken up and not concluded.

11. Government Bill passed

The Copyright Bill, 1957, as passed, by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. K. L. Shrimali.

The following members took part in the debate:—

- (1) Shri M. R. Masani.
- (2) Shri S. C. Gupta.
- (3) Shri Diwan Chand Sharma.
- (4) Pandit Thakur Das Bhargava.
- (5) Shri C. R. Pattabhi Raman.
- (6) Shri Braj Raj Singh.

Dr. K. L. Shrimali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 79 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. K. L. Shrimali.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th May, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 28, 1957

No. 14

1. Oath or Affirmation

Shri Koyilat Nallakoya made and subscribed an oath in Tamil and took his seat in the House.

2. Starred Questions

Eighty-nine Starred Questions (Nos. 436—468, 470—487, 489—491, 493—522 and 524—528) were put down on the order paper out of which twenty-seven were called. Starred Question No. 488 was transferred to the list of questions for the 29th May, 1957 and Starred Question No. 492 was withdrawn by the Member. Original notices of Starred Questions Nos. 443, 447, 454, 456, 457, 461, 462, 467, 477, 490, 495, 501, 505, 522 and 528 were received in Hindi.

Twenty-four Starred Questions (Nos. 437—456, 458, 459, 461 and 462) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 436, 457 and 460 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

One hundred and one Unstarred Questions (Nos. 277—279 and 281—378) were put down on the order paper. Original notices of Unstarred Questions Nos. 278, 279, 312, 321, 335—338, 345, 347, 350, 360, 365—368 and 378 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Paper laid on the Table

A copy of the Fertilizer (Control) Order, 1957, published in the Notification No. S.R.O. 1391, dated the 4th May, 1957, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Government Bill Introduced

The Appropriation (No. 3) Bill, 1957.

[P.T.O.]

6. Government Bill passed

The Central Sales Tax (Amendment) Bill, 1957.

Clause-by-clause consideration of the Bill continued.

Clause 4 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

7. The Budget (General) 1957-58

General Discussion on the Budget (General), 1957-58 commenced.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange.
- (2) Shri N. G. Ranga.
- (3) Shri M. R. Masani.
- (4) Shri G. D. Somani.
- (5) Shri R. Ramanathan Chettiar.
- (6) Raja Mahendra Pratap.
- (7) Choudhry Brahm Perakash.
- (8) Shrimati Ila Palchoudhury.
- (9) Shri Bimal Comar Ghose.
- (10) Shri Radheshyam Ramkumar Morarka.
- (11) Shrimati Uma Nehru.
- (12) Shri Shraddhakar Supakar.
- (13) Shri Saif F. B. Tyabji.
- (14) Shri Mathew Maniyangadan.
- (15) Shri R. K. Khadilkar.
- (16) Shri Ahmed Mohiuddin.
- (17) Shri M. Shankaraiya.
- (18) Shri Arjun Singh Bhadauria.
- (19) Shri Santosh Kumar Banerjea (speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th May, 1957.)

CORRIGENDUM

In Bulletin—Part I, dated the 27th May, 1957, page 47, for the first three lines, read

“I have the honour to inform you that Shri Jagdish Awasthi, Member, Lok Sabha, was arrested under section 188 I.P.C. at 2.0 P.M. today at Kanpur, for defying the prohibitory order under section 144 Cr. P.C. issued by the District Magistrate on the 9th May, 1957. He is at present on his way to the District Jail, Kanpur where he will be lodged.”

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 29, 1957

No. 15

1. Starred Questions

Ninety-three Starred Questions (Nos. 529—560, 560-A, 561—574, 574-A, 575, 577, 578, 578-A, 579—595, 595-A, 596—598, 598-A, 598-B, 599—601, 603, 604, 604-A, 605—609, 609-A, 610—612, 614—616) were put down on the order paper out of which twenty-six were called. Starred Questions No. 576 and 613 were transferred to the list of questions for the 31st May, 1957. Original notices of Starred Questions Nos. 529, 536, 542, 552, 553, 579, 580, 582, 584, 588, 592, 597, 598, 609 and 611 were received in Hindi.

Twenty-three Starred Questions (Nos. 530—534, 536—546, 548—553 and 578) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 529, 535, and 547 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 379—423, 425—450, 450-A, 451—462) were put down on the order paper. Unstarred Question No. 424 was transferred to the list of questions for the 31st May, 1957. Original notices of Unstarred Questions Nos. 380, 386, 387, 396, 414, 419, 429, 436, 444, 445, 453, 454, 455, 456 and 459 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report on the working of the Central Silk Board for the period from 1st April, 1956, to 31st March, 1957, in pursuance of an assurance given by the Minister of Commerce and Industry during the discussion

[P.T.O.]

on the Central Silk Board (Amendment) Bill on the 29th July, 1952.

- (2) A copy of the Annual Report of the Coal Board for the year 1955-56.
- (3) A copy of the Report of the Committee to enquire into the position of Sand Supplies for purposes of Stowing in the Jharia/Raniganj Coalfields after completion of Dams by the Damodar Valley Corporation.
- (4) A copy of each of the following Declarations of Exemptions under the proviso to Section 6 of the Registration of Foreigners Act, 1939, namely:—
 - (1) 1/24/57-F.I., dated the 21st March, 1957 (1 Declaration)
 - (2) 1/27/57-F.I., dated the 10th April, 1957 (6 Declarations)
 - (3) 1/28/57-F.I., dated the 11th April, 1957 (1 Declaration)
 - (4) 1/30/57-F.I., dated the 18th April, 1957 (1 Declaration)
 - (5) 1/33/57-F.I., dated the 16th May, 1957 (1 Declaration)
- (5) A copy of the All India Services (Overseas Pay, passages and Leave Salary, Rules, 1957, published in the Notification No. S.R.O. 526, dated the 15th February, 1957, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (6) A copy of the Report of the Study Group on Worker participation in Management, 1957.

4. Calling attention to matter of Urgent Public Importance

Shri Nath Pai called the attention of the Minister of Transport and Communications to the situation resulting from stoppage of call at Malvan by Bombay Steam Navigation Company.

The Minister of Transport and Communications made a statement in regard thereto.

5. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement correcting the reply given to Unstarred Question No. 1422 on the 7th September, 1956.

6. Government Bill passed

The Appropriation (No. 3) Bill, 1957.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

Shri Naushir Bharucha took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

7. The Budget (General) 1957-58

General Discussion on the Budget (General), 1957-58 continued.

The following members took part in the debate:—

- (1) Shri Santosh Kumar Banerjea.
- (2) Shri J. B. Kripalani.
- (3) Pandit Thakur Das Bhargava.
- (4) Pandit Hiralal Shastri.
- (5) Dr. A. Krishnaswami.
- (6) Shrimati Tarkeshwari Sinha.
- (7) Shri Kamalnyan Jamnalal Bajaj.
- (8) Shri D. S. Raju.
- (9) Shri Bishanchandar Seth.
- (10) Shri Radhelal Vyas.
- (11) Shri B. R. Bhagat.
- (12) Shri Subiman Ghose.
- (13) Shri Banarsi Prasad Sinha.
- (14) Shri Raghunath Singh.
- (15) Chaudhary Pratap Singh Daulta.
- (16) Shri C. D. Pande.
- (17) Shri Mathuradas Mathur.
- (18) Shri Surendra Mahanty.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th May, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

May 30, 1957

No. 16

1. Starred Questions

Sixty-two Starred Questions (Nos. 617, 619—658, 658-A, 659—673, 673-A and 674—677) were put down on the order paper out of which thirty-three were called. Original notices of Starred Questions Nos. 617, 634, 637, 639, 649, 654, 657, 663, 664 and 672 were received in Hindi.

Twenty-seven Starred Questions (Nos. 617, 619—623, 625—628, 630—634, 636, 637, 639—642, 645—649 and 658-A were orally answered and supplementary questions were asked on twenty-six of them. Replies to the remaining questions (including Starred Questions Nos. 624, 629, 635, 638, 643, 644 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-two Unstarred Questions (Nos. 463—494) were put down on the order paper. Original notices of Unstarred Questions Nos. 463, 465, 469, 470, 485, 487 and 493 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions, one regarding Mr. Dulles' statement on Kashmir addressed to the Prime Minister, and the other two regarding Cotton Export Trade and Floor and Ceiling Prices of Cotton addressed to the Minister of Commerce and Industry were asked. They were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Government Bill introduced

The Essential Commodities (Amendment) Bill, 1957.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—
 - (i) Supplementary State- Fifteenth Session, 1957 of
ment No. I. First Lok Sabha.
 - (ii) Supplementary State- Fourteenth Session, 1956 of
ment No. V. First Lok Sabha.
 - (iii) Supplementary State- Thirteenth Session, 1956 of
ment No. XII. First Lok Sabha.
- (2) A copy of the Notification No. S.R.O. 1686, dated the 25th May, 1957, under sub-section (3) of section 49 of the Tea Act, 1953, making certain amendments to the Tea Rules, 1954.
- (3) A copy of the Report of the Indian Productivity Delegation to Japan.
- (4) A copy of the Notification No. S.R.O. 1651, dated the 20th May, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain amendments to the Calcutta Wheat (Movement Control) Order, 1956.
- (5) A copy of each of the following Notifications under sub-section (4) of section 43-B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953:—
 - (i) Notification No. S.R.O. 1378, dated the 4th May, 1957.
 - (ii) Notification No. S.R.O. 1379, dated the 4th May, 1957, containing the Customs Duties Drawback (Dye Stuffs) Rules, 1957.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha, that at its sitting held on the 29th May, 1957, Rajya Sabha had agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1957, passed by Lok Sabha on the 20th May, 1957.

7. The Budget (General) 1957-58

General Discussion on the Budget (General), 1957-58, continued.

The following members took part in the debate:—

- (1) Shri Jawaharlal Nehru.
- (2) Shri Atal Bihari Vajpayee.
- (3) Sardar Hukam Singh.
- (4) Shri D. A. Katti.
- (5) Shri P. T. Thanu Pillai.
- (6) Shri Ranbir Singh Chaudhuri.
- (7) Shri M. K. Kumaran.
- (8) Shri Satyendra Narayan Sinha.
- (9) Shri Banarsi Prasad Jhunjunwala.
- (10) Shri Surendranath Dwivedy.
- (11) Shri J. Rameshwar Rao.
- (12) Pandit Krishna Chandra Sharma
- (13) Shri Hoover Hunniewta.
- (14) Shri Bhakt Darshan.
- (15) Shri Naval Prabhakar.
- (16) Shri S. C. C. Anthony Pillai.
- (17) Kumari Mothey Veda Kumari.
- (18) Shri Sadhu Ram.
- (19) Shri Naushir Bharucha.
- (20) Shri Dasaratha Deb.
- (21) Shri Uma Charan Patnaik.

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Shree Narayan Das presented the Second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st May, 1957.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

May 31, 1957

No. 17

1. Starred Questions

Sixty-five Starred Questions (Nos. 677-A, 678, 680—706, 706-A, 708—721, 723-724, 724-A, 725—727, 729—734, 734-A, and 736—743) were put down on the order paper out of which twenty-six were called. Original notices of Starred Questions Nos. 683—686, 689, 695, 696, 711—713, 721, 724, 731, 733 and 737 were received in Hindi.

Twenty Starred Questions (Nos. 677-A, 678, 681-682, 684, 686—691, 693, 695-696, 698—702 and 743) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 680, 683, 685, 692, 694 and 697 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-six Unstarred Questions (Nos. 495—508, 510—527, 527-A, 528,—532, 532-A, 533—559) were put down on the order paper. Original notices of Unstarred Questions Nos. 516, 522, 529-530, 537, 544-545 and 550 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Six Short Notice Questions regarding Infectious Diseases Hospital in Delhi, New Virus Disease Prevailing in Mysore State, Delegation of Indian Scientists to Russia, Movement of Foodgrains to Bihar, Taxation Proposals and Sale of Sugar and Yellow Rain Near Tanjore addressed to the Ministers of Health, Education and Scientific Research, Railways, Finance and Transport and Communications respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Prabhakaran Thampan who was a member of the Old Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Adjournment Motion

The Speaker disallowed the adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding the Satyagraha campaign by Arya Samaj on the language issue in Punjab as the subject matter of the adjournment motion was not the responsibility of the Central Government.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Third Annual Report (1956-57) of the Organisation and Methods Division.
- (2) A copy of the Report of the Administrative Vigilance Division for the year ending 31st March, 1957.
- (3) A copy of each of the following Notifications, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948:—
 - (i) Notification No. S.R.O. 1691, dated the 25th May, 1957, making certain further amendment to the Mineral Concession Rules, 1949.
 - (ii) Notification No. S.R.O. 1692, dated the 25th May, 1957 making certain further amendments to the Mineral Concession Rules, 1949.
 - (iii) Notification No. S.R.O. 1693, dated the 25th May, 1957, making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956.
 - (iv) Notification No. S.R.O. 1694, dated the 25th May, 1957 making certain further amendments to the Mineral Concession Rules, 1949.
- (4) A copy of the Notification No. S.R.O. 1288, dated the 27th April, 1957, together with the Explanatory Note, under sub-section (3) of Section 28 of the Public Debt Act, 1944, making certain amendment to the Public Debt Rules, 1946.

- (5) A copy each of Directions Nos. 71A and 103A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Messages from Rajya Sabha

(a) Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 30th May, 1957, Rajya Sabha had agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 1957 passed by Lok Sabha on the 24th May, 1957.

(ii) That at its sitting held on the 30th May, 1957, Rajya Sabha had agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Bill, 1957 passed by Lok Sabha on the 20th May, 1957.

(b) Secretary also reported the following message received from Rajya Sabha regarding the Public Accounts Committee of Lok Sabha for the period commencing from the 1st June, 1957 to the 30th April 1958 signed by Secretary of Rajya Sabha:—

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 27th May, 1957, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the period commencing from the 1st June, 1957 to the 30th April, 1958:—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Public Accounts Committee of the Lok Sabha for the period commencing from the 1st June, 1957. to the 30th April, 1958 and do proceed to elect, in such manner as the Chairman may direct, seven members from among themselves to serve on the said committee”.

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Thursday, the 30th May, 1957, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee:—

1. Shrimati Pushpalata Das
2. Shri P. T. Leuva

[P.T.O.]

3. Shri Shyam Dhar Misra
4. Shri R. M. Deshmukh
5. Shri M. Govinda Reddy
6. Shri Jaswant Singh
7. Shri J. V. K. Vallabharao.'

8. Presentation of Petitions.

Dr. M. V. Gangadhara Siva presented the following petitions:—

- (i) two petitions relating to the Indian Railways Act and the Rules framed thereunder;
- (ii) one petition relating to the amendment of the Indian Post Office Rules.

9. Motion *re*. Second Report of Business Advisory Committee.

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Second Report of the Business Advisory Committee presented to the House on the 30th May, 1957.”

The motion was adopted.

10. Calling Attention to matters of Urgent Public Importance.

In response to the five calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

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|--|---|
| (1) Shri Raghunath Singh. | Statement by the Minister of Irrigation, Justice and Co-operation, U.P., on 20th May, 1957, <i>re</i> Low Income Group Housing Scheme in U.P. |
| (2) Shri Motisinh Bahadursinh Thakore. | Closing down of Sayaji Jubilee Cotton and Jute Mills, Sidhpur, Gujarat. |
| (3) Shri T. Sanganna. | Proposed strike of Posts and Telegraph employees and steps being taken to avert it. |
| (4) Shri S. M. Banerjee. | Non-acceptance of salary for the month of April, 1957 by the workers of No. 2 Wing I.A.F. Station, Poona. |

(5) Shri Radha Raman.

Refusal by the Delhi Administration of T.B. Association offer to construct a hall for T.B. patients.

11. Intimation Regarding the Arrest and Conviction of Members

(i) The Speaker informed Lok Sabha that he had received the following telegram dated the 30th May, 1957 from the Judicial Magistrate, Agra:—

“Shri Braj Raj Singh, Member, Lok Sabha, taken in custody under my orders at 4-15 p.m. today, under sections 143/186/228, Indian Penal Code. Formal letter follows.”

(ii) The Speaker also informed Lok Sabha, that he had received the following wireless message dated the 30th May, 1957 from the District Magistrate, Etawah:—

“Shri Arjun Singh Bahaduria, Member, Lok Sabha, has been arrested today under sections 447/448/188 I.P.C.”

(iii) The Speaker further informed Lok Sabha that he had received the following wireless message dated the 30th May, 1957 from the District Magistrate, Kanpur:—

“I have to inform you that Shri Jagdish Awasthi, Member, Lok Sabha, arrested on the 25th May, 1957, was tried in the Court of Shri B. N. Verma, Magistrate First Class, on an indictment charging him for the contravention of an order under section 144 Cr. P. C. promulgated by me and has been sentenced today under section 188 part (ii) I. P. C. to three months' rigorous imprisonment and rupees five hundred fine or in default one month's simple imprisonment.”

12. Government Bill Introduced

The Navy Bill, 1957.

13. The Budget (General) 1957-58

Shri T. T. Krishnamachari replied to the General Discussion on the Budget (General), 1957-58.

The discussion was concluded.

[P.T.O.]

14. Government Bill Passed

The Essential Commodities (Amendment) Bill 1957.

The motion for consideration of the Bill was moved by Shri Ajit Prasad Jain.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th June, 1957 was moved by Shri J. M. Mohamed Imam.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange.
- (2) Shri Vijayram Raju.
- (3) Shri M. R. Masani.
- (4) Sardar Iqbal Singh.
- (5) Shri Harish Chandra Mathur.
- (6) Shri Saif F. B. Tyabji.
- (7) Dr. A. Krishnaswami.
- (8) Pandit Thakur Das Bhargava.
- (9) Shri Bimal Comar Ghose.
- (10) Shri Surendra Mahanty.
- (11) Shri Naushir Bharucha.
- (12) Shri J. M. Mohamed Imam.
- (13) Shri Sinhasan Singh.
- (14) Shri Radhelal Vyas.

Shri Ajit Prasad Jain replied to the debate.

The amendment moved by Shri J. M. Mohamed Imam was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Prasad Jain.

Shri Ranbir Singh Chaudhuri spoke on the motion.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned *sine die* at 5.50 P.M.)

M. N. KAUL,
Secretary.